

of Rs. 86.12 lakhs. Engineering details in respect of part II of the scheme are still awaited from the Government of Kerala.

Education for Tribal People in Attappadi Tribal Area (Kerala)

335. Shri A. K. Gopalan:
Shri F. Ramamurti:
Shri E. K. Nayanar:
Shri E. Umanath:

Will the Minister of Social Welfare be pleased to state:

(a) the steps taken by the Central Government for the education of the Tribal people in Attappadi Tribal area of Kerala; and

(b) whether Government propose to construct a High School in Agali for the tribal people?

The Minister of State in the Department of Social Welfare (Shrimati Phulem Gaba): (a) and (b). The requisite information has been called for from the Government of Kerala and will be laid on the Table of the House as soon as possible.

Accommodation for Secretaries and M.Ps.

336. Shri Jyotirmoy Basu:
Shri S. K. Modak:
Shri Mohammad Ismail:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total covered space (plinth area) that a Departmental Secretary is entitled to get for his residence;

(b) the total garden area that they are entitled to get; and

(c) the covered space a Member of Parliament is entitled to get?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Secretaries to Government are entitled to type VIII accommodation. The plinth area of old houses in this type varies from 342.0 square meters to 479.5 square meters.

(b) No scale has been prescribed for garden areas but most of the old houses in type VIII have large compounds.

(c) No scales have been prescribed for residential accommodation for M.Ps. The plinth area of houses and flats in the M.P. pool varies from 74.79 square meters to 407.0 square meters.

India Automobiles (P.) Ltd., Calcutta

337. Shri Jyotirmoy Basu: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that India Automobiles (P) Ltd., a firm of motor dealers in Calcutta connected with Hindustan Motors Ltd., was wound up some years ago;

(b) the amount of tax dues from the Company at the time of its winding up;

(c) whether the dues were not fully cleared at that time;

(d) the steps Government have taken to realise those dues; and

(e) whether it is a fact that almost the same set of people started a firm in the name of India Automobile (1960) Ltd. in the adjoining premises?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) There are two concerns, viz. M/s. India Automobiles (firm) and M/s. India Automobiles (1960) Ltd., (a limited company) connected with Hindustan Motors Ltd. Both the concerns are still doing business and none of them has been dissolved or wound up.

(b) to (d). Do not arise.

(e) According to the information available with the Department, none of the partners of M/s. India Automobiles is connected with M/s. India Automobiles (1960) Ltd.